

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Tuesday, 18th May, 1954

The Lok Sabha met at a Quarter Past
Eight of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

[No Questions: Part I not published]

MEMBER SWORN

Mr. Deputy-Speaker: Shri Asoka Mehta is to be sworn in. I understand we have not received any gazette notification.

Shri Raghavachari (Penukonda): I do not think there is any necessity for a gazette notification.

Mr. Deputy-Speaker: Let me consider over this matter. Should I have a debate on this matter? I am not satisfied that without a gazette notification an hon. Member can take the oath. I would like to look into it without embarrassing any section of the House.

MESSAGES FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following five messages received from the Secretary of the Council of States:—

(i) I am directed to inform the House of the People that the Council of States, at its sitting held on Thursday, the 13th May, 1954, 194 LSD.

passed the enclosed motion concurring in the recommendation of the House of the People that the Council do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to companies and certain other associations. The names of the members nominated by the Council to serve on the said Joint Committee are set out in the motion.

MOTION

"That this Council concurs in the recommendation of the House of the People that the Council do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to companies and certain other associations and resolves that the following members of the Council of States be nominated to serve on the said Joint Committee:—

1. Dr. P. Subbarayan
2. Shri S. P. Jain
3. Shri Somnath P. Dave
4. Dr. R. P. Dube
5. Shri B. K. P. Sinha
6. Dr. Nalinaksha Dutt
7. Shri R. S. Doogar
8. Shri Jaspat Roy Kapoor
9. Shri S. Chattanatha Karaylar
10. Shri Amolakh Chand
11. Shri M. C. Shah
12. Shri V. K. Dhage
13. Shri G. Ranga
14. Shri Satyapria Banerjee

15. Shri B. C. Ghose
16. Dr. P. V. Kane."

The above motion was passed by the Council of States at its sitting held on Thursday, the 13th May, 1954.

(ii) I am directed to inform the House of the People that the Council of States, at its sitting held on Saturday, the 15th May, 1954, passed the enclosed motion concurring in the recommendation of the House of the People that the Council do join in the Joint Committee of the Houses on the Bill further to amend the Code of Criminal Procedure, 1898. The names of the members nominated by the Council to serve on the said Joint Committee are set out in the motion.

MOTION

"That this Council concurs in the recommendation of the House of the People that the Council do join in the Joint Committee of the Houses on the Bill further to amend the Code of Criminal Procedure, 1898, and resolves that the following members of the Council of States be nominated to serve on the said Joint Committee:—

1. Shri K. Madhava Menon
2. Shri T. S. Pattabiraman
3. Shri Barkatullah Khan
4. Shri Biswanath Das
5. Shri Sumat Prasad
6. Shri Jasaud Singh Bisht
7. Shri Gopi Krishna Vijaivargiya
8. Diwan Chaman Lall
9. Shri Kailash Bihari Lall
10. Shri P. T. Leuva
11. Shri Shyam Dhar Misra
12. Shri M. P. N. Sinha
13. Shri S. N. Dwivedy
14. Shri T. Bhaskara Rao
15. Shri P. Sundarayya
16. Shri Mohamad Roufique.

The above motion was passed by the Council of States at its sitting held on Saturday, the 15th May, 1954.

(iii) In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States at its sitting held on the 15th May, 1954, agreed to the following amendment made by the House of the People at its sitting held on the 8th May, 1954 in the Shillong (Rifle Range and Umlong) Cantonments Assimilation of Laws Bill, 1954:—

"That at page 1, for line 1, substitute—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

(iv) In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States at its sitting held on the 15th May, 1954, agreed to the following amendment made by the House of the People at its sitting held on the 8th May, 1954 in the Himachal Pradesh and Bilaspur (New State) Bill, 1954:—

"That at page 1, for line 1, substitute—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

(v) In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1954, which has been passed as amended by the Council of States at its sitting held on the 15th May, 1954.